



# **GOVERNMENT OF MEGHALAYA**

## **MEGHALAYA MEDICAL ATTENDANCE (AMENDMENT) (SECOND) RULES**

**FOR THE YEAR 1992**

**GOVERNMENT OF MEGHALAYA**  
**HEALTH AND FAMILY WELFARE DEPARTMENT**

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 14<sup>th</sup> December, 1992

No. Health. 151/88/37:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

Short title and commencement      1. (1) These rules may be called the Meghalaya Medical Attendance (Amendment) (Second) Rules, 1992.

(2) They shall come into force at once.

Amendment of rule 2.      2. In Rule 2 of the Meghalaya Medical Attendance Rules, 1981 (hereinafter referred to as the principal rules), for the existing clause (b) of sub-rule (1) the following shall be substituted, namely:-

“(b) retired members of the Joint Assam-Meghalaya Cadre of the All India Services who had served and retired from the Meghalaya Wing irrespective of their place of permanent settlement or who are re-employed under Government of Meghalaya or who proceeded on deputation from the Meghalaya Wing to the Central Government or Public Sector undertakings and retired from such Central Government or Public Sector undertaking;

Provided that in the case of those officers who retired from the Central Government or a public undertaking, if similar benefits are extended by the Central Government or the public undertakings, as the case may be, then the officer may opt for benefits either under these rules or that of the Central Government or the Public Sector undertaking. Option once exercised shall be final; and”

Substitution of new rule 4A      3. For existing rule 4A of the principal rules, the following shall be substituted, namely:-

“Indoor      :4A. (1) A person belonging to any of the categories  
patient      specified in sub-rule (1) of Rule 2 and who happens to  
Outside      be in a State other than Meghalaya at the time of his  
the            being on tour, study or leave may also undergo  
State.        treatment in a hospital nearest to him at the time of  
                 such illness and maintained by the Government of that  
                 State and the cost of treatment shall be imbursement by  
                 Government.

(2) In respect of a person belonging to category specified in clause (b) of sub-rule (1) of Rule 2 and who has settled permanently after superannuation in a State other than Meghalaya, he may –

(a) Consult the authorised Medical Attendant of the State concerned, or the Central Government or any Public undertaking.

(b) Also, where the authorised Medical Attendant recommends hospitalisation, undergo treatment in a hospital maintained by the Government of that State or Central Government or any Public undertaking or in any of the Institutions recognised under these rules and situated in that State and the cost of such treatment shall be re-imbursed by the Government.

(3) The bills/claims duly signed by the authorised Medical Attendant may be substituted to the competent authority concerned. After obtaining certificate from the Director of Health Services (MI) as to the admissibility, the competent authority may sanction the reimbursement.

Amendment of rule 10

4. In rule 10 of the principal rules, in sub-rule (s), after clause (k), the following institutions shall be added namely:-

“(l) Gauhati Neurological Research Centre, Gauhati.

(m) Assam Medical College, Dibrugarh.

(n) Gauhati Medical College, Dispur.

(o) Silchar Medical College, Silchar.

(p) Down Town Hospital, Gauhati.

(q) Ramkrishna Seva Kutisdan, Calcutta.

(r) Cancer Research Centre, Thakurpukur, Calcutta.

(s) Appollo Hospital, Madras.

(t) Sankar Netralaya, Madras.

(u) Orthopaedic and Prosthetic Centre, Madras.

(v) G.B. Pant Hospital, Delhi.

(w) Post Graduate Institute of Medical Education and Research, Chandigarh”.

Amendment of rule 4

5. In rule 14 of the principal rules, for the words and figures “of Rs. 50.00 per month” the words “as may be fixed by Government from time to time” shall be substituted.

N. G. Laloo

Commissioner & Secretary to the Govt. of Meghalaya  
Health and Family Welfare Department

Memo No. Health. 151/88/37-A,

Dt. Shillong, the 24<sup>th</sup> December, 1992

Copy to:-

- 1) All Administrative/Heads of Departments.
- 2) The Director of Printing and Stationery, Meghalaya for favour of publication in the Gazette.
- 3) The Director of Health Services (MI), Meghalaya, Shillong.
- 4) The Director of Health Services (MCH & FW), Meghalaya, Shillong.
- 5) The Director of Health Services (Research), Meghalaya, Pasteur Hill, Shillong.
- 6) Law (B) Department.

By order etc.,

Under Secretary to the Govt. of Meghalaya  
Health and Family Welfare Department.